

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 1431 of 96

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman  
Hon'ble Mr. M.S.Mukherjee, Administrative Member

JAYANTI GUPTA & ANR.

VS

UNION OF INDIA & ORS.

For the applicants : Mr.Samir Ghosh, counsel

For the respondents : Mr.S.P.Kar, counsel

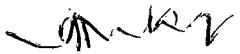
Heard on : 5.9.97

Order on : 5.9.97

O R D E R

A.K.Chatterjee, VC

The applicant No.1 is the widow of Ex-Binder Gr.II, G.I. Press, Santragachi who died in harness on 12.3.87 leaving behind his wife, the applicant No.1 and two daughters one of whom is applicant No.2. The applicant No.1 made an application for compassionate appointment to the applicant No.2 on 7.6.88 and also on subsequent dates. Now the respondents have filed the reply which reveals that on 18.3.94 a communication has been addressed to the applicant No.1 by the Assistant Director of Printing which is Annexure R/2 to the reply. This shows that the ~~name~~ <sup>case</sup> of the applicant No.2 has been included in the ~~list for a~~ <sup>list for a</sup> post of Group 'D' and ~~the~~ <sup>the</sup> case of the ~~applicant~~ <sup>applicant</sup> No.2 will be considered in its turn subject to availability of vacancies in the compassionate appointment quota. In such circumstances hearing the counsel for the parties we dispose of the application with a direction upon the respondents to consider the case of the applicant No.2 on compassionate appointment subject to availability of vacancies. No order as to costs.

  
MEMBER (A)

  
VICE-CHAIRMAN